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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 128/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company:

Bank of Baroda

V/s.

Varia Aluminium Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy  
Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Sahil Shah	Advocate	Financial Creditor	
2.	<del>Devendra</del> , <del>Egill Alexander</del> <del>negligible</del>	Advocate	Financial Creditor	

**ORDER**

Learned Advocate Mr. Sahil Shah present for Financial Creditor/ Petitioner. None present for Respondent.

Proof of service of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

Respondent shall file objections, if any after serving copy in advance to other side.

List the matter on 26.10.2017 for objections of Respondent and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 12th day of October, 2017.